

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No. 3
CP(IB)/198(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Ms. Bhumisha Shah Sole Proprietor of Candida Bio Aqua
Solutions
V/s
West Coast Frozen Foods Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 01.11.2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Noopur K Dalal, Adv.
For the Respondent :

ORDER

Learned Counsel for the Applicant seeks and granted one week time to file reply of the Corporate Debtor to Section 8 notice sent by Applicant. In the meantime, issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List the matter for further consideration on 10.12.2021.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)